## In the Central Administrative Tribunal Principal Bench: New Delhi

Regn. No. MP-3305/92 MP-3811/92 MP-3812/92 In 0A-1253/91 Date of decision: 21-04-93

Lt. Col. (Mrs.) Tarsem Lata Mehta .... Petitioner

## Versus

Union of India & Others

For the Petitioner

For the Respondents

.... Respendents

.... Shri B.B. Raval, Advecate

.... Smt. Raj Kumari Chepra,
Advocate

CORAM:THE HON'BLE MR. JUSTICE S.K. DHAON, VICE-CHAIRMAN
THE HON'BLE MR. I.K. RASGOTRA, ADMINISTRATIVE MEMBER

1. To be referred to the Reporters or not?

JUDGEMENT (ORALA)

(of the Bench delivered by Hon'ble Mr.
Justice S.K. Dhaon, Vice-Chairman)

These three applications arise out of the order dated 31.7.1992 passed by this Tribunal in DA-1253/91 and four other connected DAs.

2. Paragraph 8 of the order passed in the aforesaid DA-1253/91 and the connected DAs, is relevant and its contents may be extracted:

"8. Accordingly, these applicants cannot be granted the reliefs prayed for by them except to the extent that the respondents shall release the pay and allowances to them from the date they attained the age of 55 years till 14.05.92 when the Supreme Court finally disposed of the

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appeal filed by the Union of India. We order and direct accordingly. The respondents shall comply with the above directions within a period of three menths from the date of receipt of this order. In respect of the applicants who have been in occupation of Govt. accommodation pursuant to the stay order of the Tribunal, we also direct that they shall not be dispossessed of the accommodation for a further period of four menths from the date of this order. "

- In MP-3305/92, which has been filed en behalf of the Union of India & Others, the prayer is that this Tribunal may grant three menths' further time to the department to comply with the directions as centained in para.8 afore—quoted. In MP-3811/92 and Mp-3812/92, the prayer is that Lt. Col. ('Mrs.) Tarsem Lata Mehta and Others may be permitted to retain the possession of the Government accommodation for the same period for which the Union of India & Others have sought the extension of time for implementing the directions afore—mentioned. In other words, the prayer is that Lt.Col. (Mrs.) Tarsem Lata Mehta and Others may be granted three months' further time to comply with the directions as centained in para.8 afore—quoted insefar as they relate to the vacation of the Government accommodation.
- 4. Learned counsel for the Union of India has urged that the papers regarding the payments to be made to the applicant in the original applications require processing at different stages in different offices situated in different places and, therefore, extension of time is being sought. We find

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ef India for the making of payments, etc., to the applicants and the directions given to the applicants to vacate the Government accommedation within a specified time. Merely because the Union of India dand others have sought for further time to implement the directions regarding the payments to the applicants, the applicants cannot seek further time for vacating the Government accommedation. It appears that this Tribunal granted an indulgence to the applicants to vacate the accommedation within a period of four menths. We are not prepared to grant any further indulgence to the applicant in that behalf. We, therefore, reject MP-3811/92 and MP-3812/92.

- 5. In MP-3305/92, we grant one menth and no mere to the Union of India and others to comply with the directions contained in the paragraph 8 afore-quoted. They shall make all the necessary payments to the applicants within the said period.
  - 6. MP Nes. 3305/92, 3811/92 and 3812/92 are dispessed of.

(I.K. Rasgetra)
Administrative Member

(S.K. Ohaun)
Vice-Chairman(Judl.)